Export of Handloom Goods

2720. SHRI BALASAHEB VIKHE PATIL:

SHRI V. TULSIRAM: SHRI P.M. SAYEED:

Will the Minister of TEXTILES be pleased to state:

- (a) whether US customs have barred certain type of handloom articles and in the exempt visa with effect from 1 January, 1989;
- (b) if so, the estimated amount of goodsheld up on the U.S. ports or in the pipeline across the seas:
- (c) the situation created by the above position;
- (d) the factual position in accordance with the terms of the relevant export agree ment; and
- (e) the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI RAFIQUE ALAM): (a) to (e). United States Customs have recently held up certain handloom made up consignments on the ground that they are machine stitched and that fore, require visa. The Government of India has not accepted this position since it is of the view that as per the bilateral textile agreement between India and the USA such goods should have a quota free access to the US market. Government of India has protested to US Government through our Embassy at Washington A delegation recently visited USA for holding consultations on this issue. The Government of India is exploring all avenues for resolving the issue as soon as possible

Relaxation in Grant of Licence for Sugar Mill

2721. SHRI UTTAM RATHOD: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

- (a) whether any relaxation has been given in relation to grant of licences to the sugar mills under the new sugar policy; and
 - (b) if so, the details thereof?

THE MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. EAITHA): (a) No, Sir. However, a limited review of policy relating to relaxation, is under consideration of the Government.

(b) Does not arise.

Issue of Occupancy Certificates by DDA

2722. SHRI VISHNU MODI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the number of applications for Occupancy Certificates pending with the Delhi Development Authority since 1974; and
- (b) the action proposed to be taken by Government to clear the pending cases?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) 321 as on 1.1.1989.

(b) Reminders are sent by the DDA regularly to the owners for fulfilling the requirements such as rectification of the non-compoundable items, payment of compounding fee etc. The clearance of Occupancy certificate in the pending cases would therefore depend upon the time taken by the owners to comply with these requirements.